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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

OA No.836/92

Date of decision: 29.04.93.

Shri Jit Ram

...Petitioner

Versus

Union of India through
Lt. Governor, Delhi Administration
Delhi & Others

...Respondents

Coram:- The Hon'ble Mr. I.K. Rasgotra, Member (A)
The Hon'ble Mr. J.P. Sharma, Member (J)

For the petitioner None

For the respondents None

Judgement(Oral)
(Hon'ble Mr. I.K. Rasgotra, Member (A))

The petitioner has sent an application dated 15.3.93 praying that he may be allowed to withdraw the O.A. with permission to file fresh O.A., if at all necessary. This prayer has been made in view of the fact that the respondents have informed him verbally for the settlement of his case. The O.A. is accordingly dismissed, as withdrawn, reserving the liberty for the petitioner to agitate the matter if still aggrieved, in accordance with law and if so advised. No costs.

J.P. Sharma

(J.P. SHARMA)
MEMBER (J)

I.K. Rasgotra

(I.K. RASGOTRA)
MEMBER (A)

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